CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 302/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 13.10.2021 between the Petitioner, i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Limited, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 167 MW ISTS-connected Solar PV power project linked with Solar Manufacturing Plant.
Petitioner	:	Adani Green Energy Twenty-Six A Limited (AGE26AL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 266/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 7.3.2022 between the Petitioner, i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Limited, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS-connected Solar PV power project linked with Solar Manufacturing Plant.
Petitioner	:	Adani Green Energy Twenty-Six A Limited (AGE26AL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) & Anr.

Petition No. 364/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 1.10.2021, between the Petitioner, i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Limited seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 200 MW ISTS-connected Solar PV power project linked with Solar Manufacturing Plant.
Petitioners	:	Adani Green Energy Twenty-Six A Limited (AGE26AL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Anr.
Date of Hearing	:	**17.11.2026**

Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Palash Moolchandani, Advocate, AGE26AL Ms. Gayatri Aryan, Advocate, AGE26AL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI Ms. Nishita Choudhary, Advocate, SECI Ms. Aakanksha Bhola, Advocate, SECI Shri Ashok Rajan, WRLDC Shri Gajendra Sinh Vasava, WRLDC Ms. Himani Dutta, WRLDC

Record of Proceedings

At the outset, learned counsel appearing for the Respondent, SECI, in Petition No. 364/MP/2026 submitted that an advance copy of the reply has already been served on the Petitioner and further requested opening of the e-filing portal for uploading the same.

2. Learned counsel appearing for the Petitioner, while submitting that the Petitioner had already filed its rejoinders to the replies filed by SECI in Petition Nos. 302/MP/2026 and 266/MP/2026, sought liberty to file a rejoinder to SECI's reply in Petition No. 364/MP/2026. He further submitted that the Petitioner has filed three separate IAs in these Petitions seeking amendment of the pleadings to include the Change in Law claim for additional inverters installed in compliance with the Working Group Report, 2022 and requested that the notice be issued on the IAs.

3. Learned counsel appearing for the Respondent, SECI, in Petition Nos. 302/MP/2026 and 266/MP/2026 sought liberty to file formal replies to the IAs filed in these matters.

4. Considering the submissions made by learned counsel for the parties, the Commission directed the issuance of notice on the IAs filed by the Petitioners in these Petitions. The parties were directed to file their respective replies to the IAs within three weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within two weeks thereafter. The Petitioner was also permitted to file its rejoinders to the reply filed by SECI in Petition No. 364/MP/2026. All parties were directed to complete the pleadings in the matters within the stipulated timelines indicated above.

5. The Petitions, along with IAs, will be listed for the hearing on **19.01.2027.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)